

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).9073-9074/2021

(Arising out of impugned final judgment and order dated 19-02-2021 in CRLA No. 2704/2012 19-02-2021 in CRLA No. 2803/2012 passed by the High Court Of Judicature At Allahabad)

THE STATE OF U.P. & ANR.

Petitioner(s)

VERSUS

VIJAY KUMAR @ PYARE LAL

Respondent(s)

(FOR ADMISSION and I.R. and IA No.152735/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 12-01-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. S.V. Raju, ASG
 Ms. Sairica Raju, Adv.
 Mr. Sachin Sharma, Adv.
 Ms. Annam Venkatesh, Adv.
 Mr. Kush Chaturvedi, Adv.
 Mr. Mohd Akhil, Adv.
 Mr. Arvind Kumar Sharma, Adv.

 Mr. B. V. Balaram Das, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
BRANCH OFFICER